

CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR

**CONTEMPT PETITION NO. 291/46/2016
IN
ORIGINAL APPLICATION NO. 291/686/2013**

DATE OF ORDER: 12.07.2019

CORAM

**HON'BLE MR. SURESH KUMAR MONGA, JUDICIAL MEMBER
HON'BLE MR. A. MUKHOPADHAYA, ADMINISTRATIVE MEMBER**

1. Khetendra Singh Rajawat S/o Shri Mohan Singh Rajawat R/o House Number 737 Gangori Bazar Chini Ki Burj, Jaipur.
2. Vikram Singh Rajawat S/o Shri Mohan Singh Rajawat R/o House Number 737 Gangori Bazar Chini Ki Burj, Jaipur.
3. Nisha Sambariya D/o Nemi Chand R/o Gram & Post Marwa Tehsil Dudu District Jaipur.
4. Smt. Suman W/o Late Shri Suresh Kumar Sharma R/o Bilonchi Nagar Bainard Road Jaipur.
5. Smt. Kamla Saini W/o Late Shri Ramavtar Saini R/o Bal Nagar-H Charra Factory Ke Pichai, Kaniyabanda Luniyabas Tehsil Sanganer, District Jaipur.
6. Chagan Lal Jangid S/o Ramji Lal Jangid R/o Gram Post Khawa Rao Ji Tehsil Dosa District Dosa.
7. Rakesh Kumar Sharma S/o Sita Ram Sharma R/o Khedala Khurd Post Higotiya Tehsil Dosa District Dosa.
8. Jitendra Kumar Sharma S/o Madan Lal Sharma R/o Khedala Khurd Post Higotiya Tehsil Dosa District Dosa.

.... Petitioners

Mr. Virendra Dave, counsel for petitioners.

VERSUS

1. Anil Shingal, General Manager, North-Western Railway, Head Quarter Office, Near Jawahar Circle Jagatpura, Jaipur.
2. Karan Singh Chief Personal Officer, North Western Railway, Head Quarter Office, near Jawahar Circle Jagatpura, Jaipur.
3. Shri Rajeev Tiwari, General Manager, North-Western Railway, Head Quarter Office, near Jawahar Circle Jagatpura, Jaipur.

....Respondents-Contemprtnors.

Mr. Anupam Agarwal, counsel for respondents.

ORDER

Per: Suresh Kumar Monga, Judicial Member

Original Application No. 686/2013 was disposed of by this Bench of the Tribunal on 22.04.2015 subject to the final outcome of the Writ Petition No. 10603/2010 pending before the Hon'ble High Court of Rajasthan at Jodhpur wherein an order dated 12.08.2010 passed by the Jodhpur Bench of this Tribunal in a similar matter (OA No. 243/2006) was under challenge.

2. While passing the order dated 22.04.2015, it was further observed by this Bench of the Tribunal that in case the order passed by the Jodhpur Bench of this Tribunal is upheld by the Hon'ble High Court of Rajasthan at Jodhpur, in that eventuality, the same benefits, as has been granted by the Jodhpur Bench of this Tribunal to the applicants in O.A. No. 243/2006 vide order dated 22.08.2010, shall be extended in favour of the petitioners herein.

3. At the very outset, learned counsel for the respondents submitted that the Writ Petition No. 10603/2010 has already been dismissed by the Hon'ble High Court of Rajasthan at Jodhpur. The order dated 22.04.2015 passed by this Bench of the Tribunal in O.A. No. 686/2013 has been complied with. The respondents have already passed a detailed order dated 31.10.2017 (Annexure CPR/3) wherein the petitioners' claim for their engagement as fresh face substitutes has not been found justified.

4. In view of the above, nothing survives in the present Contempt Petition and the same is hereby dismissed having been rendered infructuous. Rule of the court is discharged.

5. However, the petitioners shall be at liberty to challenge the order dated 31.10.2017 (Annexure CPR/3), if they still feel dissatisfied with the same.

**(A. MUKHOPADHAYA)
ADMINISTRATIVE MEMBER**

**(SURESH KUMAR MONGA)
JUDICIAL MEMBER**

Kumawat